

AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA). I beg to lay on the Table

- (1) A copy of the All India Services (Conduct) Amendment Rules, 1973 (Hindi and English versions) published in Notification No GSR 405 in Gazette of India dated the 21st April, 1973, under sub-section (2) of section 3 of the All India Services Act 1951 [Placed in Library See No LT-4928/73]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission for the year 1971-72

- (ii) Memorandum (Hindi and English versions) explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases mentioned in the above Report

[Placed in Library. See No LT-4929/73]

Civil Defence (Amendment) Regulations, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) I beg to lay on the Table a copy of the Civil Defence (Amendment) Regulations, 1973 (Hindi and English versions) published in Notification No GSR 382 in Gazette of India dated the 14th April 1973 under section 20 of the Civil Defence Act 1968 [Placed in Library See No LT-4930/73]

REVIEW AND ANNUAL REPORT OF INSTRUMENTATION LTD, KOTA FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE) I beg to lay on the Table a copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956 —

- (1) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1971-72.

- (ii) Annual Report of the Instrumentation Limited, Kota for the year 1971-72 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon

[Placed in Library. See No LT-4931/73]

PATENTS RULES, 1972

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI) I beg to lay on the Table—

- (1) A copy of the Patents Rules, 1972 (Hindi and English versions) published in Notification No SO 301(E) in Gazette of India dated the 20th April, 1972, under section 160 of the Patents Act, 1970

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification

[Placed in Library. See No LT-4932/73]

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SIXTEENTH, SEVENTEENTH AND EIGHTEENTH REPORTS

SHRI BUTA SINGH (Rupar) I beg to present the following Reports of the Committee on the Welfare of

Scheduled Castes and Scheduled Tribes:—

- (1) Sixteenth Report regarding action taken by Government on the recommendations contained in their Seventh Report on the Ministry of Defence (Department of Defence Productions)—Reservations for Scheduled Castes and Scheduled Tribes in Defence Public Sector Undertakings.
- (2) Seventeenth Report regarding action taken by Government on the recommendations contained in their Eighth Report on the Ministry of Communications (Posts and Telegraphs Department) — Reservations for and Employment of Scheduled Castes and Scheduled Tribes in the Posts and Telegraphs Department.
- (3) Eighteenth Report regarding action taken by Government on the recommendations contained in their Ninth Report on the Ministry of Finance (Department of Banking)—Reservations for, and Employment of Scheduled Castes and Scheduled Tribes in the State Bank of India and its subsidiaries.

CENTRAL EXCISES AND SALT (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH): I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944

MR. SPEAKER: The question is—

“That leave be granted to introduce a Bill further to amend the

Central Excises and Salt Act, 1944.”

The motion was adopted.

SHRI K. R. GANESH: Sir, I introduce the Bill.

12.08 hrs.

MATTERS UNDER RULE 377

- (1) REPORTED LOOTING OF JEWELS FROM AIR INDIA CARGO TERMINAL AT KENNEDY AIRPORT, NEW YORK

श्री शंकर दयाल सिंग (चतरा) माननीय अध्यक्ष जी, मैं सरकार का ध्यान कल जो कैनडी एयरपोर्ट न्यूयार्क में घटना घटी और एयर इंडिया के गोदाम में तकरीबन 5 लाख डालर के हीरे जवाहरात चोरी किये गये और जिस हम से लुटेरों ने उन को लूटा, उस की ओर सरकार का ध्यान आकृष्ट करने हुए चाहूंगा कि सरकार इस पर वक्तव्य दे।

मान्यवर हममें एयर इंडिया की जहा साख दम होती है वहा नुकसान भी हुआ है। इस लिए गम्भीरता से हम मामले को लेना चाहिये और अमरीका सरकार से यह कहना चाहिये कि उसको इसका हरजाना देना है। मैं इस सम्बन्ध में सरकार से कहना चाहूंगा कि सरकार हम पर एक वक्तव्य दे जिससे ससद सदस्यों को पूरी जानकारी हो।

- (11) NON-AVAILABILITY OF FOODGRAINS AND CEMENT IN GUJARAT

SHRI K. S. CHAVDA (Patan): I thank you very much for allowing me to raise two important matters under rule 377, regarding the State of Gujarat. One is regarding the non-

*Published in Gazette of India Extraordinary, Part II, section 2, dated 2-5-73.

†Introduced with the recommendation of the President.